

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 432 of 1987 198
T.A. No.

DATE OF DECISION 10.7.1987

Mr.A.Satyanarayana Petitioner

Mr. V.Venkataramanaiah Advocate for the Petitioner(s)

Versus

1. Telecom Dist. Engineer, Karimnagar.
2. Director, Telecommunications, Respondent Warangal.
3. General Manager, Telecommunications, Advocate for the Respondent(s) A.P.Circles, Hyderabad.

CORAM:

The Hon'ble Mr. B. N. Jayasimha, Vice Chairman, C.A.T., Hyderabad.

The Hon'ble Mr. D.Surya Rao, Member (J), C.A.T., Hyderabad.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

~~BNJ~~

DSR M(3)

Original Application No. 432 of 1987

The applicant herein who is working as a Telephone Operator in Karimnagar Telephone Exchange, has filed this application questioning his transfer to Husnabad Exchange falling under Karimnagar District Headquarters, in the capacity of a Telephone Operator. The applicant questioned his transfer on the ground that his wife is also working at Karimnagar and is undergoing medical treatment under Ayurvedic Doctor at Karimnagar. The applicant's presence at Karimnagar is necessary for a period of one year for continuation of the treatment of his wife. The main ground on which the applicant's transfer is sought to be impugned is that no guidelines issued by the Department of Personnel and Training in O.M.No.28034/7/86-Estt. (A) dated 3.4.1986 have been followed, wherein it is stated the Cadre Controlling Authority should ensure that that ⁷ where a spouse belongs to the same Central Services, they should be posted to the same station.

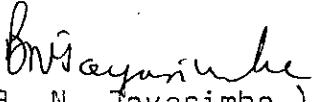
2. Admittedly, the applicant and his wife are working in Karimnagar since 1979. They have no legal right to claim that they should be continued at Karimnagar for more years. On the representation of the applicant's wife, the Department ^{is agreeable} ~~is expected~~ to post his wife also to Husnabad. The only objection of the

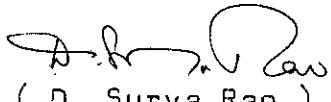
applicant is that there are no medical facilities available at Husnabad.

3. We have heard the learned counsel for the applicant and Sri.G. Parmeshwar Rao, advocate representing Sri. K. Jagannath Rao, Standing Counsel for the Central Government. Sri. G.Parmeshwar Rao states that the Department is willing to consider the request of the applicant and his wife for their posting to a place other than Karimnagar. ~~and wife~~. The applicant and his wife have requested for ~~their posting to a suitable place~~ ^{an}. They may make application in this regard within a week from today. Until alternate posting is given to them, they may be retained at Karimnagar.

4. In the result, we see no merits in this application and is accordingly dismissed. There will be no order as to costs.

Dictated in the open court.


(B. N. Jayasimha)
Vice Chairman


(D. Surya Rao)
Member (J)

Dated this the 10th day of July 1987